

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 76472 of 2016

Arising out of Order-in-Appeal No.23-29/SLG-ST/2016 dated 15.06.2016 passed by Commissioner of Central Excise (Appeal-I), Kolkata.

Shri Swapan Kumar Sarkar

(Gopal Bhawan, Ashram Road, Ward No.-15,
Cooch Behar-736101)

Appellant (s)

VERSUS

Commr. of CGST & Central Excise, Siliguri Commissionerate

(C. R. Building, Haren Mukherjee Road, Hakimpura,
Siliguri-735001)

Respondent (s)

APPEARANCE :

None for the Appellant

Mr. P. K. Ghosh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

FINAL ORDER NO.75151/2023

Date of Hearing : 22nd March 2023
Date of Decision : 22nd March 2023

ORDER

The Appellant submits that they have opted for SVLDR Scheme and provides a copy of SVLDRS-4 Certificate towards discharge of their liability.

2. Accordingly, the appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

**(R. Muralidhar)
Member (Judicial)**

Pooja